

ITEM NO.9

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26897/2016

(Arising out of impugned final judgment and order dated 31/05/2016 in WP No. 4177/2016 passed by the High Court of Judicature at Allahabad)

MANISH PRAKASH AND ORS

Petitioner(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 07/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Atif Suhrawardy, Adv.
Mr. Syed Mehdi Imam, Adv.
Ms. Shamama Anis, Adv.
Ms. Nauras Suhrawardy, Adv.

For Respondent(s)
No.1. Mr. Nikhil sharma, Adv.
Mr. Shanjay Kr. Singh, Adv.

No.2. Mr. H.C. Kharbanda, Adv.
Mr. T.N. Saxena, Adv.
Mr. Vipin Kr. Saxena, Adv.
Mr. Yash Pal Dhingra, Adv.

No.3,4,5 & 8 Mr. Tanmaya Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Appearances on behalf of respondent Nos.1, 2, 3, 4, 5 and 8 have been made.

Learned counsels for the respondents are granted four weeks' time to file counter affidavit(s).

Rejoinder affidavit, if any, may be filed within two weeks' thereafter.

List the matter after six weeks.

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master